

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : ICCI Bank Ltd  
Vs  
Oceanic Edibles International Ltd

**MAIN PETITION NUMBER** : CP/563/IB/2017

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/1000(CHE)2024; IA(IBC)/939(CHE)2024

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**ORDER**

**IA(IBC)/1000(CHE)2024**

Present: Ld. Counsel Shri. C J Satish Kumar for the Applicant.

This application has been filed to take on record 22<sup>nd</sup> progress report for the quarter ended 31.03.2024.

Ld. Counsel submits that one asset of the Corporate Debtor in liquidation remains to be sold.

Report is taken on record, subject to all just exceptions.

IA(IBC)/1000(CHE)2024 is accordingly **disposed of**.

**IA(IBC)/939(CHE)2024**

Ld. Counsel Shri. Leo Valan for the Applicant

This application has been filed by the Suspended Director / Shareholder seeking his inclusion in the SCC and to supply him the reports etc., as detailed in the application.

Ld. Counsel Shri. P Elayaraj Kumar accepts notice. He seeks and is granted two weeks time to file Reply.

Rejoinder if any, be filed within a week there after.

List the application for final hearing on **30.05.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)